PAPERS LAID ON THE TABLE

Papers laid

ANNUAL REPORT AND ACCOUNTS (1964-65) OF THE NATIONAL MINERAL DEVELOPMENT CORPORATION LTD., NEW DELHI AND RELATED PAPERS

THE MINISTER OF MINES AND METALS (SHRI S. K. DEY): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:

- (i) Seventh Annual Report and Accounts of the National Mineral Development Corporation Limited, New Delhi, for the year 1964-65, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-6329/66 for (i) and (ii).]

T. THE TEXTTLB (PRODUCTION BY POWER-LOOM) CONTROL (AMENDMENT) ORDER, 1966

II. THE COTTON TEXTILE CONTROL (AMENDMENT) ORDER, 1966

III. THE WOOLLEN TEXTILES (PRODUCTION AND DISTRIBUTION CONTROL) FIRST **AMENDMENT ORDER, 1966**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (i) Notification S.O. No. 1216, dated the 12th April, 1966, publishing The Textile (Production by Power-loom) Control (Amendment) Order, 1966.
- (ii) Notification S.O. No. 1217, dated the 12th April, 1966, publishing The Cotton Textile Control (Amendment) Order, 1966.
- (iii) Notification S.O. No. 1218, dated the 15th April, 1966, publishing The Woollen Textiles (Production and Distribution Control) First Amendment Order, 1966.

[Placed in Library. See No. LT-6335/66 for (0 to (iii).]

M53RS/66-4

THE COFFEE (SECOND AMENDMENT) RULES, 1966

on the Table

SHRI M. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce Notification G.S.R. No. 629, dated the 19th April, 1966, publishing the Coffee (Second Amendment) Rules, 1966, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-6334/66.]

AUDIT REPORT ON THE ACCOUNTS (1964-65) OF THE CENTRAL SILK BOARD

SHRI M. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy of the Audit Report on the Accounts of the Central Silk Board for the year 1964-65. [Placed in Library. See No. LT-6331/66.]

MOTIONS FOR ELECTION TO (I) THE NATIONAL SHIPPINO BOARD (II) THE COIR BOARD (III) THE EMPLOYEES' STATE INSURANCE CORPORATION AND PROGRAMME THEREOF

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRI C. M. POONACHA): Sir, I beg to move:

"That in pursuance of clause (a) of subsection (2) of section 4 of the Merchant Shipping Act, 1958 (44 of 1958), read. with rules 4(2) and 5 of the National Shipping Board Rules, 1960, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the National Shipping Board vice Shri Kota Punnaiah, who ceased to be a member of the said Board on his retirement from the membership of the Rajya Sabha on the 2nd April, 1966.""

The question was put and the motion was adopted.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFT QURESHI): Sir, I beg to move:

"That in pursuance of clause (e), subsection (3) of section 4 of the Coir Industry Act, 1953 (45 of 1953), read with rule 4(1)(e) of the Coir Industry Rules, 1954, this House do proceed to elect, in such